

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.4821/2023

(Arising out of impugned final judgment and order dated 29-07-2022 in CRLP No. 5863/2022 passed by the High Court for the State of Telangana at Hyderabad)

THE SENIOR INTELLIGENCE OFFICER

Petitioner(s)

VERSUS

SANJAY AGARWAL

Respondent(s)

(IA No. 65651/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(Crl) No. 10683/2019 (II-A)

(IA No. 82335/2021 - CLARIFICATION/DIRECTION, IA No. 80105/2021 - EARLY HEARING APPLICATION AND IA No. 179593/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. S.V. Raju, A.S.G.  
Mr. N Venkataram, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Zoheb Hussain, Adv.  
Mrs. Nisha Bagchi, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Kanu Agarwal, Adv.  
Mr. Mayank Pandey, Adv.  
Ms. Chinmayee Chandra, Adv.  
Mr. H R Rao, Adv.For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Vikram Nankani, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Rishi Agrawala,, Adv.  
Ms. Aanchal Mullick, Adv.  
Mr. Sanjay Agarwal, Adv.  
Mr. Alok Yadav, Adv.  
Mr. E. C. Agrawala, AORMr. Priyadarshi Manish, Adv.  
Mrs. Anjali Jha Manish, AOR  
Mr. Anmol Arya, Adv.

Ms. Divya Rastogi, Adv.  
Ms. Saksham Garg, Adv.

Mr. Samrat Krishnarao Shinde, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.  
Ms. Raavi Sharma, Adv.

Mr. Purvish Jitendra Malkan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Not taken up.

List on 06.08.2024.

(RAJNI MUKHI)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)